

**IN THE INCOME TAX APPELLATE TRIBUNAL
DELHI BENCH 'C': NEW DELHI
(Through Video Conferencing)**

**BEFORE SHRI G.S. PANNU, VICE PRESIDENT AND
SHRI KUL BHARAT, JUDICIAL MEMBER**

**ITA No.7674/Del/2018
Assessment Year : 2015-16**

**DCIT(Exemption),
Circle-1(1),
New Delhi**

(Appellant)

**Vs. M/s. Indian Medical Association
IMA House, IP Marg
New Delhi- 110002
PAN : AAATI0290G**

(Respondent)

Appellant by : Sh. R.K.Gupta, Sr. DR

Respondent by : Ms. Soumya Jain, CA

Date of hearing : **15.04.2021**

Date of pronouncement : **15.04.2021**

ORDER

PER G.S. PANNU, VP :

This appeal by the revenue for the assessment year 2015-16 is directed against the order of learned CIT(A)-40, New Delhi, dated 06.09.2018.

2. The assessee authorized signatory vide its letter dated 24.03.2021, received by email, has requested for dismissal of the appeal filed by Revenue and stated that the assessee has opted to settle the dispute relating to the

tax arrears for the assessment year under consideration under the Vivad Se Vishwas Scheme, 2020. A certificate to this effect under Section 5(1) of The Direct Tax Vivad Se Vishwas Act, 2020 has also been filed. It is seen as per the Form no. 3 issued (dated 26/02/2021) that there is a refund due to the applicant.

3. Learned Senior DR has no objection.
4. In view of the above, we accept the request of the assessee for dismissal of the captioned appeal.
5. In the result, the appeal of the Revenue is dismissed.

Above decision was announced on conclusion of Virtual Hearing on 15th March, 2021 in presence of both the parties.

Sd/-

(KUL BHARAT)
JUDICIAL MEMBER

Sd/-

(G.S. PANNU)
VICE PRESIDENT

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Copy forwarded to: -

1. Appellant
2. Respondent
3. CIT
4. CIT(A)
5. DR, ITAT

By Order

Assistant Registrar,
ITAT, Delhi